

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1167/93.

Dt. of Decision : 29.6.94.

Shobha Rani

.. Applicant.

Vs

1. Director General, Defence Research Development Organisation, 'B' Wing, Sena Bhawan, New Delhi.
2. Management Committee of Defence Laboratories Schools, Kanchanbagh, Hyderabad, represented by its Secretary
3. Principal, Defence Laboratories Schools, Kanchanbagh, Hyderabad.
4. Smt. Nalini Mule, W/o. Lt. Col. Mule aged : Major, working as P.G.T. Teacher (Biology) in Defence Lab School, Kanchanbagh, Hyderabad. .. Respondents.

Counsel for the Applicant : Mr. V. Rajagopal Reddy for Mr. I. V. S. Rao, Advocate.

Counsel for the Respondents: Mr. N. R. Devaraj, Sr. CGSC.

Mr. P. B. Vijayakumar,
for R 2,3 & 4.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

O.A.No.1167/93.

Date of Judgement : 29.6.94

J u d g e m e n t

X As per Hon'ble Shri A.B.Gorthi, Member(A) X

We have dismissed a similar O.A. (No.934/93) today by a separate order holding that the Defence Laboratories School is not amenable to jurisdiction under Section 14 of the Administrative Tribunals Act, 1985. For the same reason, this O.A. too is hereby dismissed. It is open to the applicant to approach the appropriate forum for relief, if any.

2. No order as to costs.

(T.Chandrasekhar Reddy)
Member(J).

(A.B.Gorthi)
Member(A).

Dated: 27 June, 1994.

br.

Ans/RM
DEPUTY REGISTRAR(J)

COPY TO:

1. The Director General, Defence Research Development Organisation, 'B' Wing, Sena Bhavan, New Delhi.
2. The Secretary, Management Committee of Defence Laboratories Schools, Kanchanbagh, Hyderabad.
3. Principal, Defence Laboratories Schools, Kanchanbagh, Hyderabad.
4. One copy to Mr. I.V.S.Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
6. One copy to Mr. P.B.Vijaya Kumar, Advocate, CAT, Hyd. (R-2 to R-4).
7. One spare copy.
8. One copy to Library, CAT, Hyderabad.

YLKR

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27/6/94

TEMPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. G. RTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 29-6-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No. 1167/93

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

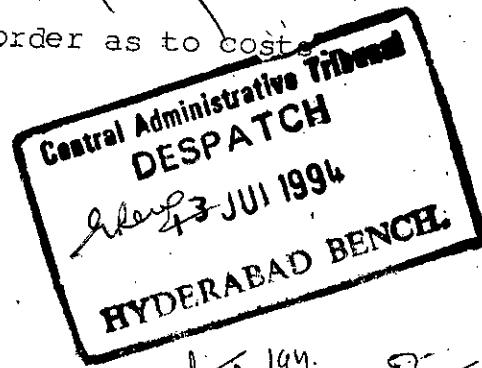
Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs



pvm